

(f) The question does not arise at this stage.

Air Pollution in Vivek Vihar

3045. KRISHAN PARTAP SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether his attention has been invited to a news-item which appeared in 'Indian Express' dated the 22nd August, 1981 under the heading 'Air Pollution in Vivek Vihar';

(b) whether it is a fact that the tyre manufacturing unit in Jhil Mil Taharpur Industrial Area is using rubber scrap instead of furnace oil leading to emission of columns of smoke full of particles of rubber day and night ; and

(c) the steps taken or propose to be taken by the Government to give relief to the residents of the area?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Yes, Sir.

(b) According to the inspections carried out during day time by the Delhi Smoke Nuisances Commission set up under the provisions of the Bombay Smoke Nuisances Act, 1912, as extended to the Union Territory of Delhi in the months of January 1981, February, 1981, April, 1981, May, 1981, June, 1981 and August, 1981, the smoke emitted by M/s. Sawhne Rubber Industries situated in Jhil Mil Industrial area was found within the permissible limits as prescribed in the rules framed under the Act.

(c) The Delhi Smoke Nuisances Commission, set up under the provisions of the Bombay Smoke Nuisance Act 1912, as extended to the Union

Territory of Delhi, is functioning to check the smoke nuisance in Delhi.

The Air (Prevention and Control of Pollution) Act, 1981 has come into force from the 16th May, 1981. The Central Board for the Prevention and Control of Water Pollution propose to adopt strict vigilance and enforcement measures to contain such pollution under the provisions of the Act.

DDA Flats allotted in Munirka, New Delhi

3046. SHRI HANNAN MOLLAH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) what is the total cost of a DDA flat allotted in Munirka in the year of 1974-75 ; and the break up of the cost ;

(b) what is the cost of land of the flat;

(c) what is the construction charges paid to the contractors for a flat;

(d) what is the service charges of a flat ;

(e) what is the interest on Capital invested in the construction of a flat ; and

(f) what is the margin of profit, if any, for a flat ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) and (b). The total cost of DDA flats allotted in Munirka in the year 1974-75 ranged from Rs. 40,700 to

Rs. 46,000. Break-up of the cost is given below :—

	Rs.	Rs.
Cost of construction of etc. including Establishment expenditure on engineering staff	31,310	35,056
Interest on capital	3,612	3,832
Administrative charges	963	1,022
Premium for land	4,800	6,000
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	40,685	45,910
OR SAY	40,700	46,000

(c) Construction cost including the payments made to contractors but excluding the establishment expenditure of the engineering staff is Rs. 27,122 & Rs. 30,714.

(d) Service (maintenance) charges included in the cost of construction is Rs. 500 per flat.

(e) Interest on capital charged on these flats was Rs. 3,612 and Rs. 3,832, being $7\frac{1}{2}\%$ per annum for $1\frac{1}{2}$ years.

(f) No element of profit was added while calculating the disposal cost of the flats.

Pollution in Dal Lake in Srinagar

3048. SHRI ZAINUL BASHER: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the Dal Lake of Srinagar has been subject to highest rate of pollution in the country;

(b) if so, the extent of pollution and its effect on the health of persons taking use of this one; and

(c) the steps proposed to be taken by Government to keep the Lake free from pollution and also to reduce the extent of pollution?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND

WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):

(a) Government is aware of the pollution of Dal Lake.

(b) Government is not aware of the precise extent of effect on the health of persons. It is, however, sure that use of polluted water adversely affects the health of persons.

(c) The Government of Jammu & Kashmir is seized of the problem of pollution in Dal Lake and has launched a scheme for protection and preservation of the lake within an area of 19 sq. K.M. in a phased manner. Phase I, which is under execution at present, aims at prevention of encroachments and abatement of pollution and comprises, bounding the lake on all sides by a circular road system, replanning of house boats and their waste disposal, improvements to the catchment area of the lake, selective dewatering, marginal dredging and construction of a settling basin to remove sediments of the in flow and the construction of a number of water regulator structures to help in flushing out of nutrients.

News-Item Captioned 'Hoarding Legal and Illegal'

3049. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be